

Detailed Demands for Grants of the Ministry of Tourism and Civil Aviation

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism and Civil Aviation for 1985-86. [Placed in Library. See No. LT-857/85]

One Hundred and Seventh to One Hundred and Ninth Reports of the Law Commission of India, Report of General Elections to Legislative Assemblies, 1982, Vol. II and Detailed Demands for Grants of the Ministry of Law and Justice

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : I beg to lay on the Table :

- (1) A copy of the One Hundred and Seventh Report (Hindi and English versions) of the Law Commission on Law of Citizenship. [Placed in Library. See No. LT-858/85]
- (2) A copy of the One Hundred and Eighth Report (Hindi and English versions) of the Law Commission on Promissory Estoppel. [Placed in Library. See No. LT-859/85]
- (3) A copy of the One Hundred and Ninth Report (Hindi and English versions) of the Law Commission on Obscene and Indecent Advertisements and Displays : Sections 292-293, Indian Penal Code. [Placed in Library. See No. LT-860/85]
- (4) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies on Haryana, Himachal Pradesh, Kerala, Nagaland and West Bengal, 1982-Volume II (Statistical)—Part I. [Placed in Library. See No. LT-861/85]

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for 1985-86. [Placed in Library. See No. LT-862/85]

Detailed Demands for Grants of the Department of Youth Affairs and Sports for 1985-86

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Youth Affairs and Sports for 1985-86. [Placed in Library. See. No. LT—863/85]

12.35 hrs.

STATEMENT RE : INCREASE IN THE SWATANTRATA SAINIK SAMMAN PENSION

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : Sir, I am glad to announce in the House that the Government have decided to increase the quantum of monthly pension admissible to freedom fighters and the widows of the deceased freedom fighters under the Swatantrata Sainik Samman Pension Scheme to Rs. 500/- per month. The increased rates of pension will be effective from 1st June, 1985.

12.36 hrs.

ELECTION TO COMMITTEE

[*English*]

Central Advisory Board of Archaeology

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) : Sir, I beg to move the following :-

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India Resolution No. 32/10/84-M dated the 20th April, 1985, the Members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

MR. SPEAKER : The question is :

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 32/10/84-M dated the 20th April, 1985, the Members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves, to serve as members of the Central Advisory Board of Archaeology subject to the other provisions of the said Resolution."

The Motion was adopted

12.38 hrs.

TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the sick tea units specified in the First Schedule and the right, title and interest of the tea companies in respect of the said tea units with a view to securing proper reorganisation and management of such tea units so as to

subserve the interests of the general public by augmenting the production and manufacture of different varieties of tea which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the sick tea units specified in the First Schedule and the right, title and interest of the tea companies in respect of the said tea units with a view to securing proper reorganisation and management of such tea units so as to subserve the interests of the general public by augmenting the production and manufacture of different varieties of tea which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto."

The Motion was adopted.

SHRI P.A. SANGMA : Sir, I introduce ** the Bill.

12.40 hrs.

STATEMENT RE : TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) ORDINANCE

Laid on the Table

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA) : Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Tea Companies (Acquisition and Transfer of Sick Tea Units) Ordinance, 1985.

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 7.5.1985.

** Introduced with the recommendation of the President.